

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 95/96.

Dt. of Decision : 28-4-98.

S.K. Saxena

... Applicant.

Vs

The Union of India, Rep. by  
Secretary, Min. of Agriculture,  
Dept. of Agriculture & Cooperation,  
Krishi Bhavan, New Delhi.

... Respondent.

Counsel for the applicant : Mr. S. Ramakrishna Rao

Counsel for the respondent : Mr. K. Ramulu, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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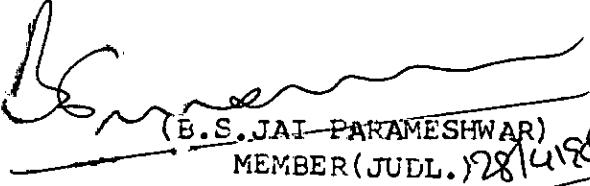
Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.S.Shyama for Mr.K.Ramulu, learned counsel for the respondents.

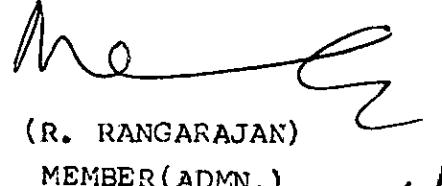
2. This OA is filed to set aside the impugned notification dated 4-10/11/95 calling for applications from Officers from other departments for filling up the post of Agronomist by transfer on deputation basis, by declaring it as unconstitutional, illegal in violation of recruitment rules, with malafide intention to stall further promotional avenues for the feeder cadre officials of the respondent organisation and for a consequential direction to the respondents to consider the case of the applicant who are fulfilled the required conditions even prior to the completion of the recruitment process, to promote <sup>him</sup> to the post of Agronomist by the method of promotion as per Recruitment Rules.

3. In the reply in para-5 it is stated that on the recommendation of the DPC Group-A conveyed by UPSC, the applicant was appointed as Agronomist (Rs.3000-4500, CGS Group-A Gazetted) vide order No.9-13/94-MY(Admn.) dated 12-2-97 and vide notification No. 9-13/94-MY(Admn.) dated 5-5-97 issued by the Department of Agriculture and Cooperation w.e.f., 31-3-97 forenoon at Central Farm Machinery Training and Testing Institute, Budni (M.P.).

4. In view of the above reply the learned counsel for the applicant submits that the OA has become infructuous and hence it may be disposed of as infructuous.

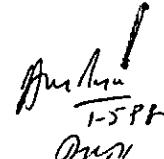
5. In view of the above submission and the reply the OA is disposed of as infructuous. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.) 28/4/98

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

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Dated : The 28th April, 1998.  
(Dictated in the Open Court)

  
T.S.PT  
Dated

96/5/98  
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II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

DATED: 28/4/98

ORDER/JUDGMENT.

A.A/R.A/C.P.NO.

in  
O.A. NO. 95/96

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

